19.36 hrs.

MOTION RE: CONDUCT OF MEMBER DURING PRESIDENT'S ADDRESS—*Contd.*

अध्यक्ष महोदय : वाजपेयी जी, क्या आप अपना संशोधन वापिस ले रहे हैं ?

श्री अटल बिहारी वाजपेयी (ग्वालियर) : मेरी समझ में नहीं आता है कि क्या हो रहा है। मेरा पुराना संशोधन था और यह जो संशोधन है इन दोनों में अन्तर क्या है ? मुझे ऐसा लगता है कि सरकारी पार्टी अपना दिमाग बदलती रहती है। एक बार मेरा संशोधन स्वीकार कर लिया। अब दूसरा संशोधन ले आए।

संसद-कार्य और नौवहन तथा परिवहन मंत्री (श्री राज बहादुर) : आपने खुद यह संशोधन ड्राफ्ट किया है।

MR. SPEAKER : I will now put Mr. Vajpayee's amendment to the vote of the House.

The question is :

That in the Motion—

(1) *for* "strongly disapproves of the conduct of Shri Ram Deo Singh who created obstruction and showed disrespect to the President on the solemn occasion of the Address."

substitute "resolves that a Committee consisting of 15 Members of this House be nominated by the Speaker to go into the question of alleged disorderly conduct of Shri Ram Deo Singh at the time of the President's Address", and

(2) *for* "and condems his undesirable, undignified and unbecoming behaviour."

substitute "and make a report to the House by the 1st July, 1971."

The motion was negatived.

MR. SPEAKER : I will now put the amendment of Shri Mohan Dharia to the vote of the House.

The question is :

"In the first line of the Motion, *delete* the words "strongly disapproves of" and *substitute* the words "is deeply concerned at".

"In the Second line, after the word "who", *add* "is alleged to have".

In line 5, after the word "and", *delete* the rest and *add*—

"therefore resolves that a Committee consisting of 15 Members of this House is constituted by the Hon'ble Speaker to go into the matter in all details and to suggest suitable action and also guidelines for the future by the first week of the next session."

The motion was adopted.

MR. SPEAKER : I will now put the Motion as amended, to the vote of the House.

The question is :

"That this House is deeply concerned at the conduct of Shri Ram Deo Singh who is alleged to have created obstruction and showed disrespect to the President on the solemn occasion of his Address to both the Houses of Parliament assembled together under article 87 of the Constitution on the 23rd March, 1971 and therefore resolves that a Committee consisting of 15 Members of this House be constituted by the Hon'ble Speaker *to go into the matter* in all details and to suggest suitable action and also guide-lines for the future by the first week of the next Session."

The motion was adopted.

19.39 hrs.

DISCUSSION RE: ARREARS PAYABLE TO SUGARCANE GROWERS

MR. SPEAKER : You want to have this discussion under Rule 193 ?

SHRI R. D. BHANDARE (Bombay Central) : Let him move it and it can be discussed next time.

MR. SPEAKER : Only half-an-hour. I will allow only very brief speeches of 4 or 5 minutes.

SHRI KALYANASUNDARAM (Tiruchirapalli) : I am thankful to you, Mr. Speaker, for having enabled this discussion to come up today—the last day of this session. All sections of the House are concerned with this issue. The Minister made a statement the other day which is very misleading. He said that the arrears are only to the tune of Rs. 41 crores and even of this Rs. 41 crores, Rs. 20 crores are in the process of being paid. The balance would be about Rs. 20 crores. This is what he said. Perhaps he wanted to play it down. That is why it has been stated like that.

I am coming from Tamilnadu. I can say, from Tamilnadu alone, two biggest factories are owned by some of the biggest monopolists, one by Parry and company and the other by Kothari. These two factories alone owe to she cane-growers to the extent of Rs. 1 crore for the supply of cane during the crushing season of 1970-71. How they make the payment is this. They pay only Rs. 22 on hand. For the balance amount of Rs. 50 per tonne they keep it back and they issue receipts only. Now, I have information that for the current season, they are issuing chits for the whole quantity of cane supplied and not a single pie is being said.

For the last crushing season, they have to pay about 80 per cent of the value of the cane supplied. For the current season they have to pay the amount in full. They are only giving chits for the quantity received. This is a very serious matter. Rs. 41 crores is being kept with these millowners which is due for the cane supplied to them. This is not a simple matter. During all these years the mill-owners have made fabulous profits, thanks to the policy pursued by the Government. Only last year there was some excessive production.

Towards the close of the last crushing season, the stock balance with all the factories, according to my information, was about 20 lakhs tonnes. The production during the last crushing season was of the order of 40 lakhs tonnes. So, the total availability of sugar during the year 1970-71, according to the figures supplied by the millowners themselves, was 60 lakhs tonnes. What is the capacity of our country to consume sugar ? Thanks to the policy of socialism pursued by our Government, the capacity to consumer sugar by our people is getting reduced year after year.

AN HON. MEMBER : Very wrong statement.

SHRI KALYANASUNDARAM : Let my hon. friend prove how I am wrong.

I am prepared to give him the figures, During 1965, the total consumption was 27 lakhs tonnes. It has gone down year after year. Last year, it is expected to be of the order of 30 lakhs tonnes. Perhaps, my hon. friend is referring to this thinking that they have consumed so much. That is only anticipation. But the consumption is getting reduced.

There is a surplus of sugar. Some of these factories want to maintain the profit which they have earned all these years. Now, they are trying to shift the burden on the cane-growers and the workers and the consumers and they are even trying to bully the Government for a reduction in the excise duty and are also canvassing for additional credit to the tune of Rs. 100 crores. The total credit given to them comes to about Rs. 254 crores, if my figures are correct. Now, they are bringing pressure on the Reserve Bank and the Government of India for additional credit facilities to the extent of Rs. 100 crores. So, in order to blackmail the Government and in order to fleece the canegrowers and the consumers and the workers, there is a conspiracy hatched by the monopoly houses who are controlling the sugar industry in our country. Unless some drastic change is made in the policy pursued by Government, I am afraid that they cannot save the canegrowers, nor can they get the wage board award implemented for the working classes, nor can they make sugar available at reasonable prices. Now, there is an indirect pressure mounting on the Government for raising the price of sugar. But what are Government doing ?

They say that they have issued instructions to the State Governments to take action including coercive proceedings. I do not know under what law they can take coercive proceedings, and which State Governments have refused to do it. He must give us facts about it.

[Shri Kalyanasundaram]

I also want to know one other thing. From the statement I find that there are no arrears in Maharashtra. Since the hon. Minister comes from Maharashtra, if I think that he has been partial to those mills and permitted them to lift the levy sugar, will I be wrong ? That is what the people in Tamil Nadu say.... .

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : The hon. Member is a very responsible and senior Member. He should not make such statements.

SHRI KALYANASUNDARAM : 25 per cent of the sugar produced during the last season is held back with the mills in Tamil Nadu. No allotment has been made for the removal of that sugar. What is the reason ? Let him please tell me. I referred to the hon. Minister coming from Maharashtra only in a lighter vein ; let him not take it seriously. But let him take the point which I have made seriously. Why is Tamil Nadu discriminated ? Why is there so much of stock left with the factories, irrespective of whether it be in the co-operative sector or in the private sector ? Even the co-operative sector is not able to pay the cane-growers in full. They are not able implement the wage board award also in full.

Even in the co-operative sector, they are deducting some money from what is due to the cane-growers, in the name of thrift fund.

What is this position due to in Tamil Nadu ? All the factories are in huge arrears in Tamil Nadu. What is the special reason for it ? Therefore, I am entirled to a reply to this point.

श्री हुकम चन्द कछवाय (मुरेना) : अध्यक्ष महोदय, मैं व्यवस्था चाहता हूं—सदन में गणपूर्ति नही है।

MR. SPEAKER : The bell is being rung—Now there is quorum. He may continue.

SHRI KALYANASUNDARAM : Therefore, is the Minister seriously considering revising the sugar policy ? It is high he had a second look at the policy they have been pursuing and remove this anomaly. What is the difference between levy sugar and free sugar ? In some areas, free sugar is cheaper than levy sugar ? Why is this anomaly and what is it due to ? In the light of this situation, does this policy serve any purpose? Government fixed the price and the levy only to help the consumers. But the consumers are not helped. Only factory-owners are being helped. Let them reconsider the policy and see what changes are necessary in the policy.

19.54 hrs.

[Mr. Deputy-Speaker *in the Chair*]

SHRI KALYANASUNDARAM : Another point I want to raise concerns the cane-growers When they register their land for growing cane, the agreement with them is very unfavourable to them. All the terms and conditions in the agreement are favourable to the factory-owners and against the cane-growers.

It is obligatory for the cane-growers to supply cane only to the factory and they cannot cut the cane on their own and put it to any other use. That is also statutorily prohibited, at any rate in Tamil Nadu. But is there any provision in that agreement to compel the factories to cut the cane within a particular time and make payment within a particular time ? So, this unfavourable agreement must also be changed. Government must initiate some process by which a proper agreement is arrived at which will make the sugar factories make the payment in time and fix the time for cutting the cane. If necessary, some statutory provision will have to be made to compel the factories to make payment within a stipulated time after the supply of cane to them. These measures are called for urgently to protect the industry, to protect the cane-growers and also to protect the consumers and to get the willing co-operation of the workers.

All along, at the cost of the cane-growers, at the cost of the workers and at the cost of the consumers, the factory-owners have made fabulous profits. Some factories were able to pay even 30 per cent bonus to the workers two years ago when the statutory

limit was only 20 per cent. Instead of helping the factories, Government must consider whether in the interests of the ocuntry and our national economy these factories can be taken over. If necessary, the Constitution also will have to be changed in order to enable the *Government to* take over the factories.

I am not referring to the problem of Tamil Nadu alone. I hear from my friends that in UP the situation is much worse, the arrears are much more than in Tamil Nadu. From a statement which was placed on the Table of the House in answer to a question which was not reached, I find that large sums are kept back from the cane-growers even in UP. The same is the position in Bihar.

These factories have gone into the hands of monopolists like Parry and Co., and Kothari and Co., and big land-lords like Vadapathimangalam and the Arooran in Tamil Nadu. They are fleecing the cane-growers, workers and consumers. If the Government wants to provide sugar to our people at a reasonable price and give an economic return to the cane-growers, what is the way out? How are you going to do it?

Yesterday, when answering a question, the Minister was referring to the cost of production of sugar, but does the Government care for the cost of production of the growers? About that the Government is not worried. What is the basis on which the prices of cane is fixed at Rs. 77/- per tonne? Is it an economic price for the cultivator. The cane growers have been agitating for increasing the price. This is a conspiracy on the part of the sugar factories to thwart the effort of the cane-growers as also the workers who have been agitating for the implementation of the WageBoard Award in full. At least now, after their recent pronouncements, will the Government come out with an iron hand against these factory owners and make them pay immediately to the cane-growers, implement the Wage Board Award in full for the workers and also ensure proper supply of sugar to our people?

20.00 hrs.

श्री ग्रानन्द सिंह (गोंडा) : उपाध्यक्ष महोदय, चीनी कारखानों द्वारा गन्ना उत्पादकों को देय गन्ने के मूल्य की बकाया राशि के बारे में अपने विचार प्रकट करने का जो मुझे पांच मिनट का अवसर दिया गया है उस के लिए मैं आप का आभारी हूं।

गन्ना कैश क्रौप कहलाता है और काश्तकारों द्वारा इसलिए बोया जाता है कि उस कैश क्रौप से उन्हें कुछ फायदा हो लेकिन आज यहां पर क्या हालत है। मैं आपके सामने कुछ नमूने रखना चाहता हूं। अमरोहा की शुगर फैक्टरी का 49.82 लाख रुपया करेंट साल का और 32.88 लाख रुपया पिछले साल का बकाया हैं। रामपुर में करेंट साल का 37.17 लाख और 29.05 लाख रुपया पिछले साल का बकाया है। बिजनौर में 66 लाख करेंट साल का और 21.80 लाख रुपया पिछले साल का बकाया है जरवल में 18.35 लाख रुपया करेंट साल का और 25.07 लाख रुपया पिछले साल का बकाया रहता है। बाराबंकी में 8.10 लाख रुपया करेंट साल का और 32 लाख रुपया पिछले साल का बकाया रहता है। बुढ़वल में 9.74 लाख रुपया करेंट का और 42.15 लाख रुपया पिछले साल का बकाया रहता है। यह हालत आज हमारे प्रदेश के गन्ना पैदा करने वालों की है। इसके लिए मैं 3 दिन से कोशिश कर रहा था।। मैंने इसके लिए कौलिंग अटेंशन मोशन भी दिया था मगर मैं आप का ध्यान आकर्षित करने में असफल रहा आज यह जो मुझे केवल 5 मिनट का अवसर दिया गया है उसमें मैं समझता हूँ कि इस विषय पर कुछ ज्यादा नहीं कहा जा सकता है।

श्रीमन, अभी कुछ ही दिन हुए, 6 महीने भी नही बीते जब इस सरकार ने गन्ना उत्पादकों के हित में राष्ट्रीयकरण की बात की थी। अपने बम्बई अधिवेशन में उन्होंने राष्ट्रीयकरण के बारे में एक प्रस्ताव पास किया था लेकिन चुनाव समाप्त होते ही यह राष्ट्रीयकरण करने सम्बन्धी बात का प्रेसीडंट के ऐड्रैस में कहीं पता नहीं लगा। प्रधान मन्त्री जी के

[श्री आनन्द सिंह]

बबाव में भी उसका कोई पता नही लगा। वह तो बातें छोड़िये लेकिन गन्ना उत्पादकों को उनके गन्ने का दाम दिलाने के लिए भी कोई प्रयत्न सरकार की ओर से नहीं हुआ है। यह मैंने अभी आप के सामने पांच शुगर फैक्टरीज के बारे में बतलाया है। उसका असर क्या पड़ेगा? हमारे प्रदेश में 160 यूनियंस है। हालत यह है कि आज उनको कमीशन नही मिल रहा है। बिना कमिशन वह फर्टिलाइजर्स नहीं खरीद सकते हैं और किसानों को नहीं दे सकते हैं। आज किसान फर्टिलाइजर्स पाने मे असमर्थ है जिसका कि असर आने वाली फसल पर भी पड़ेगा जिसके लिए कोई तैयारी नही की गई है। आज मार्च के महीने में तमाम बकाये विभिन्न डिपार्टमेंन्टों के वसूले जा रहे हैं। उनको पेमेंट नही हो रहा है, गन्ने के दाम नहीं मिल रहे है और जो जो मुकदमें वसूल कर रहे हैं वह अपनी कार्यवाही जारी रखें हुए हैं। तमाम ब्लाक्स के फर्टिलाइजर्स के पुराने कर्जे, ट्यूबवैल्स और तकावी आज सब उनके ऊपर लादी जा रही हैं। जहां से उनको पाना है वहां से मिलेंगे नहीं, जहां उनको देना हैं वह देना ही देना है।

मैं सिर्फ एक बात कहना चाहता था। अगर यह सरकार राष्ट्रीयकरण के नाम से पीछे हट रही है तो इन का एक हल यह है कि हम यह कहें कि पेमेंट का राष्ट्रीयकरण उसमें ले आइयें। Let us nationalise payment of cane prices to sugar growers. आज बजट आने वाला है क्या यह सही नहीं होगा कि यह सरकार उस में एक धन अलग करके रख दे ताकि जिस दिन यूनियन मिल को गन्ना दे मिल इस बात को मान ले कि इस यूनियन से इतना गन्ना मिल गया और उस दिन हमारी सरकार सरकार खजाने से यूनियन को रुपया देकर किसानों का पेमेंट कर दे। यह सरकार की बात होगी कि वह फैक्टरी से कैसे ले। वह उन-का राष्ट्रीयकरण करे। वह जो चाहे सजा दे। उससे गन्ना उत्पादक किसी तरह से पीछे नहीं हैं वह तो सिर्फ अपना दाम चाहते हैं, सही दाम चाहते है और सही समय से चाहते हैं। श्रीमान आज गन्ना वह किस को देते हैं? आज सरकार जिस फैक्टरी को कहती हैं जिस भाव पर कहती हैं जिस दिन कहती है और जिस स्थान पर कहती हैं आज वह मजबूर है अपना गन्ना देने के लिए। एक तरफ सरकार का गन्ना उत्पादकों पर इतना जबरदस्त कन्ट्रोल हो और दूसरी तरफ दाम दिलाने के वास्ते हम से कहा जाता है भले ही चाहे कोई हड़ताल करे, घेराव करे या आप के पास आये अथवा दुनिया में इधर, उधर भागा भागा फिरे तो आखिर यह चीज कहां तक न्यायोचित है यह मैं मन्त्री महोदय से आपके माध्यम से जानना चाहता हूं?

श्रीमन्, आज गन्ने का पेमेंट रुका हुआ है। हमे क्या करना चाहिए? उसके लिए फैक्टरी वालों से बात कीजिए तो वह कहते है कि हम इसमें क्या कर सकते हैं हमारी कैपेसिटी नहीं है। वह कहते है कि हमारी कैपसिटी नहीं है। एक स्टेटमेंट मन्त्री महोदय का हमारे पास आया जिसमें कि कहा गया है कि वह बार-बार सूबे की सरकारों से अनुरोध कर रहे हैं कि वे कदम उठायें लेकिन अब आज उनके पास कैपेसिटी नहीं है तो सूबे की सरकारे कहां से कदम उठा सकती है? यह कदम तो यहां से उठना है। आज अगर बफर स्टाक बनाने की जरूरत है तो प्रदेश की सरकार कहां से कदम उठा सकती है? यह कदम तो यहां से उठाना है। सूबे की सरकारों पर टाल टाल-कर यह यह समस्या बहुत दिनों तक टाली गई, लेकिन अब शायद बहुत ज्यादा दिनों तक इसको टाला नहीं जा सकता।

आज उत्तर प्रदेश की बात मैं कहता हूं।

गन्ना उत्पादकों का सौभाग्य है कि कुछ दिन के लिए आप की सरकार बनने जा रही है।

MR. DEPUTY-SPEAKER : The Hon. Member should finish now.

श्री एम० एल० पांडे (गोरखपुर) : उपाध्यक्ष महोदय आज श्री आनन्द सिंह की बात सुनकर, जो कि उत्तर प्रदेश के गन्ना किसान हैं, मुझे बड़ा दु:ख हुआ। दु:ख इस लिए हुआ कि उत्तर प्रदेश में 71 चीनी मिलों की हालत यह है कि 1969-70 का गन्ने का भाव और 1970-71 का गन्ने का भाव एरियर्स में पड़ गया है। एक तरफ तो किसान की रबी की फसल अभी तैयार नहीं हुई, अभी उसकी कटिया नहीं हुई, और दूसरी तरफ जो हमारे मालगुजारी वाले हुक्काम हैं वह गाव गांव वसूली करने के लियें पहुँच गये है। किसान के पास जो सब मे बड़ा धन था वह गन्ना था। वह सोचता था कि उसकी कीमत पायेगा और मालगुजारी का पेमेंट करेगा। आज हमारे गोरखपुर में और सारे उत्तर प्रदेश में किसानों की हालत यह है कि उस को गन्ने का भाव नही मिलता। वह सरकार की मालगुजारी नहीं दे पा रहा हैं और जेलों में बन्द किया जा रहा है।

अभी श्री आनन्द सिंह ने कहा कि गन्ने का दाम देने की जिम्मेदारी प्रदेश सरकार पर नहीं है। वह गन्ना किसान है और केन डेवेलपमैंट सोसायटी में जिम्मेदार ओहदे पर हैं। मैं उनका ध्यान उत्तर प्रदेश शुगरकेन रेगुलेशन आफ सप्लाई ऐड पर्चेज ऐक्ट, 1955 की ओर दिलाना चाहता हूं, जिसमें लिखा है कि :

(1) "The occupier of a factory shall make suitable provision to the satisfaction of the Collector for the payment of the price of cane.

(2) Upon the delivery of cane, the occupier of a factory shall be liable to pay immediately the price of the cane so supplied together with all other sums connected therewith, and were the supplies have been made through a purchasing agent, the purchasing agent also shall be similarly liable in addition to the occupier.

(3) Where the person liable under sub-section (2) is in default in making the payment of the price for a period exceeding 15 days from the date of delivery, he shall also pay interest at a rate of $7\frac{1}{2}$ per cent per annum from the said date of delivery, but the Cane Commissioner may, in any case, direct with the approval of the State Government, that no interest shall be paid or be paid at such reduced rate as he may fix.

(4) The Cane Commissioner shall forward to the Collector a certificate under his signature specifying the amount of arrear on account of the price of cane plus interest, if any due from occupier, and the Collector on receipt of such certificate shall proceed to recover from such occupier the amount specified therein as if it were an arrear of land revenue.

मै पूछना चाहता हूं कि क्या आज उत्तर प्रदेश की सरकार ने और केन कमिश्नर ने साजिश नहीं की ? क्या उन्होंनें मिल मालिकों के साथ साजिश नही की ? मेरे कल के प्रश्न के उत्तर में माननीय मन्त्री जी ने 71 उत्तर प्रदेश की चीनी मिलों का विवरण दिया है, जिसमें मैने सूचना मांगी थी कि 1969-70 में और 1970-71 में जो करेंट सीजन चल रहा है उसमें कितना अमाउंट एरियर्स में है। आप पायेंगे कि पिछले साल के अकाउट में करोड़ों रुपये तो एरियर्स में हैं ही, इस साल का बकाया भी करोड़ों रुपये मिल मालिक देना नही चाहते। इसके पीछे क्या साजिश है क्या वह सच नही है कि एस० वी० डी० सरकार ने उत्तर प्रदेश में चुनाव के समय मिलमालिकों के साथ साजिश की ताकि उनको केन प्राइस न देनी पड़े और न शुगर फैक्ट्रीज का नेशनलाइजेशन हो पाए ? जिस को कांग्रेस ने अपने रेजेल्यूशन में पास किया और उत्तर प्रदेश की

[श्री एन० एन० पांडे]

सरकार को शुगर मिल्स का नेशनलाइजेशन करने हेतु कहा। लेकिन अभी तक नेशनालाइजेशन नहीं किया गया। इतना ही नही है, आज 71 चीनी मिलों की लिस्ट दी गई है। सरदार नगर सरैया शुगर मिल पर लगभग 1 करोड़ रुपया बाकी होगा डेढ़ लाख रुपया रोज किसानो का उनके ऊपर बढ़ता चला जा रहा हैं। अभी तक रिकवरी सर्टिफिकेट क्यों नही जारी किया जाता है? उत्तर प्रदेश की सरकार मिल मालिको के खिलाफ ये सर्टिफिकेट क्यो जारी नही करती है? केन कमिशनर क्यो जारी नही करता है? उत्तर प्रदेश की सरकार अगर रिकवरी सर्टिफिकेट जारी नही करती है तो उस प्रदेश की और देश की जनता को समझ लेना चाहिये कि जो सरकार वहा है वह मिल मालिको के इशारे पर चल रही है। वहा सविद सरकार इसीलिए खतम हुई है, जनता न पूरे तरीके से सारे प्रदेश से आज सयुक्त विधायक दल की सरकार को साफ किया है। मैं भारत सरकार से और खास तौर पर खाद्य मन्त्री जी से अपील करना चाहता हू कि वह सख्त कार्रवाई करे। खाद्य मंत्री जी ने कहा है कि हम प्रान्तीय सरकार को बार-बार कह रहे है कि वह सख्त से सख्त कार्रवाई करे। लेकिन उन से मैं कहूगा कि आज उत्तर प्रदेश मे सविद की सरकार खत्म हो चुकी है और वहा आपकी सरकार बनने जा रही है और आप पर यह खास तौर पर जिम्मेवारी आ जाती है। वहा मिल मालिक साजिश कर रहे है नेशनलाइजेशन से बचने के लिए और केन ग्रोअर्ज को पेमेंट करना नही चाहते है, मिलों को रिपेअर नही करा रहे है, मजदूरो को समुचित बोनस एव वेजिज देना नही चाहते हैं। इस वास्ते यह आपका फर्ज है कि आप इन चीजों को देखे और उन मिलो के खिलाफ सख्त से सख्त कार्रवाई करे और जो लोग केन की प्राइस जो बकाया है देना नही चाहते हैं उनके खिलाफ सख्त कार्रवाई करें। शुगर मिलों का नेशनलाइजेशन किया जायेगा तभी इस चीज को हम समाप्त कर सकेंगे।

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, in this country, as I have said before, sugar does not taste sweet; it really tastes bitter. The monopolists who fleece the grower, the mill-worker and the consumer, have been given a credit of about Rs. 225 crores by the Reserve Bank, under the protection on this socialist government. Only a few months ago, there was a sugar debate in this House and Government did not quite spell out their mind on that occasion. But immediately after the dissolution of the Lok Sabha, within days, they increased the quantity of free-sale quota by 10 per cent, because the monopolists were asked to find money for the election fund. Naturally, they have to be given something to get something out of them They have done it to fulfil their own party ends. The implementation of the sugar wage board award has never been done. Why has the Government not prosecuted those who are in arrears to the cane-growers? Upto the 15th November, the arrears amounted to Rs. 15 crores Today it will be much more.

Then, why not have a retention price for sugar as far as the consumers are concerned, as in the case of steel? Steel is available to the consumer at Dibrugarh or Jullundur or at any other place at the same price as it is available at the factory gate in Bengal or Orissa. Why not have a similar scheme in the case of sugar also? Why this policy of discrimination? This is an industry which ought to be nationalised immediately.

AN HON. MEMBER Why not give it to co-operatives?

SHRI JYOTIRMOY BOSU: We have seen co-operative tycoons also. I quote what Mr. F. A. Ahmed said on the floor of the House only a few months ago and I want to know what steps they have taken. He said:

> "During the last year, I think as much as Rs. 225 crores was given by way of credit facilities by the banks to the industry and I do not see any reason or justification why the industry does not pay to the cane-growers soon after the

cane is taken delivery of by them. Under the rules, they are required to pay within a fortnight of the delivery. It is entirely a matter for the State Governments to look into and we have impressed upon the State Governments to enforce the provision of law to see that these dues are not paid in time to the cane-growers. So far as our present information goes, it is certainly true that there is an arrear of Rs. 15 crores... That was the figure available to us upto 15th November. Out of the advance for the sugar-cane which was of the value of Rs. 337 crores—out of the money advanced—Rs. 15 crores are still due to the cane-growers by the industry. Action should be taken by the State Government to see that these are paid in time. We also considered whether it was possible for us to have a law under which this can be enforced and our advice was that nothing can be done so far as the Centre is concerned and it can only be done by the State Governments ."

We know the pretext. You blame somebody who is not available here. But you are hand-in-glove with the monopolists. That is why you cannot take my steps against them. That is why you give them, in lieu of the services rendered for you, the freedom to fleece the helpless class, namely, the consumer, the grower and the mill-worker. Shri Shinde, you may go on nothing down things ; you may say anything you choose to, but in this country nobody will be convinced by a single word you utter that you are not hand-in-glove with the monopolists.

श्री गेंदा सिंह (पदरौना) : उपाध्यक्ष महोदय, जैसा कि मिनिस्टर साहब ने अपने स्टेटमेंट में कहा है, सवाल सिर्फ कीमत की अदायगी न किए जाने के बारे में है। मैं माफी चाहूंगा श्री कल्याणसुन्दरम और श्री ज्योतिर्मय बसु से कि उन्होंने इस मामले को इत ा बढ़ा दिया कि कीमतों की अदायगी की बात तो पिछे पड़ गई। हम भुगत रहे हैं। उत्तर प्रदेश में इस वक्त मिल मालिकों पर किसानों का गन्ने का बकाया 40 करोड़ रुपया है। श्री शिंदे ने 52 करोड़ रुपये की डिटेल दी थी। मुझे शिकायत है कि भारत सरकार का सचिवालय उत्तर प्रदेश की सही हालत को जानने में असमर्थ है। मैंने बहुत कोशिश की कि वह सचिवालय सही तस्वीर जान सके, लेकिन उस ने अभी तक जानकारी की है, वह अधूरी है। मैं खुद गया था। मेरे पास समय नहीं है, वरन मैं हर एक फैक्टरी के बारे में बताता। जैसा कि श्री नरसिंह नारायण पांडे ने कहा है, उत्तर प्रदेश में 28 फरवरी तक 29 करोड़ रुपया बम बकाया था। आज जब कि मार्च पूरा खत्म हो गया है, 14, 15 करोड़ रुपये का गन्ना उन लोगों ने खरीदा होगा। यह फिगर मेरे पास नहीं है। इस 14, 15 करोड़ रुपये में से थोड़ी रकम उन्होंने काश्तकारों को दी है, वर्ना बाकी सब बकाया है। मैं अन्दाज से कह रहा हूं कि परचेज टैक्स, केन कोआपरेटिव का कमीशन और गन्ने की कीमत, यह चालीस करोड़ रुपया आज बकाया हैं। कई फैक्टरियां ऐसी हैं, श्री आनन्द सिंह ने बहुत सही कहा है, लेकिन कुछ थोड़ा भूल कर भी कहा है जिन्होंने बैंक्स से एडवांस लिया, लेकिन उसको अपने दूसरे निजी काम में रख लिया। उन्होंने उस पैसे को दे कर दबा लिया। उन्होंने हर कोशिश की कि किसी तरह से कांग्रेस जीतने न पाये और कुछ भाइयों को पैसा दिया। जिन्होंने वह पैसा खाया, उनको डायाबिटीज हो गया और वे यहां नहीं पहुंच पाये।

उत्तर प्रदेश की सरकार इस साजिश में शामिल है कि गन्ने की कीमत बकाया रह जाये, काश्तकार गन्ना न बोये, पहले की तरह स्केर्सिटी हो जाये और चीनी की कीमत ऊंची चढ़ जाये। भारत सरकार को इस साजिश को समझना चाहिये और काश्तकार को गन्ना बोने से विरत नहीं होने देना चाहिये। उसको यह कोशिश करनी चाहिए कि जिस तरह से भी हो, अगले पंद्रह दिनों में यह अदायगी हो जाये। अगर बैंक एडवांस का रेट बढ़ाने की जरूरत

[श्री गेंदा सिंह]

है, तो वह सोच समझ कर उसको बढ़ाये, लेकिन इस बात की गारण्टी होनी चाहिए कि जो रुपया चीनी के अगेंस्ट जायेगा, वह केन कोआपरेटिव यूनियन को जायेगा, जिसके वाइस चेयरमैन श्री आनन्द सिंह हैं। वह हर यूनियन को दे कर काश्तकार के बकाया की अदायगी करा दी जाये और लेबर को भी वेज बोर्ड के अनुसार उसके ड्यूज दे दिए जायें।

यह मामला तो सिर्फ इतना है। बाकी मैं आप से यह निवेदन करना चाहूंगा कि नेशनलाइज किए बिना गाड़ी चलती नहीं। किसी कीमत पर भी शुगर की इंडस्ट्री को आज पब्लिक सैक्टर में ले आना चाहिए। महाराष्ट्र की अगर कीमत अदा हो गई है तो इसलिए अदा हो गई है कि वह किसानों के हाथ मे फैक्ट्री है। वह इसलिए नही कि शिंदे साहब वहां के रहने वाले है इसलिये हो गई है। मै समझता हूं कि यह उपाय सारे देश के लिये नही होता है तो उत्तर प्रदेश और बिहार के लिये तो सीधे ही होना चाहिये।

डा० लक्ष्मी नारायण पांडे (मदसौर): अध्यक्ष महोदय, मैं निवेदन करना चाहता हूं कि यहां अभी उत्तर प्रदेश और आन्ध्र की शुगर मिलों के बारे में कुछ चर्चा हुई। इसी तरह से मध्य प्रदेश में जितनी भी शुगर मिले है उन की भी यही दशा है। वहा के मिल मालिकों ने करोड़ों रुपया किसानों का अभी नही दिया है। केवल इसी वर्ष नही गत वर्ष और पिछले वर्षों में भी लगातार उनकी यही प्रैक्टिस रही है, इसी तरह की आदत उनकी रही है कि वह किसानों का भुगतान लम्बे समय तक नही करते है। मैं निवेदन करना चाहूंगा कि किसानों के लिए जब कि वह नियम है कि रिजर्व जोन बना कर वे बाध्य किए जाते हैं इस बात के लिए कि उनको निर्धारित प्रतिशत गन्ना फैक्ट्री को देना होगा, वह अन्यत्र दे नहीं सकते बेच नहीं सकते, न खांडसारी बना सकते हैं, न गुड़ बना सकते है, उनके लिए यह लाजिमी है कि उतना गन्ना वह फैक्ट्री को दें तो सरकार के लिए भी यह प्रतिबन्ध और दायित्व होता है कि उन किसानों को उस निर्धारित अवधि की भीतर जो 14 दिन की उन्होंने निश्चित कर रखी है, उसके अन्दर उनका पेमेंट कराये। उन को पूरा-पूरा भुगतान इस निश्चित अवधि के भीतर हो रहा है या नहीं हो रहा है, इस बात को देखने का दायित्व सरकार के ऊपर है। लेकिन इसके बावजूद भी कि वह निर्धारित अवधि के भीतर पेमेंट नही कर रहे है, जब इस प्रश्न को बार-बार उठाया जाता है तब भी सरकार इस की ओर ध्यान नहीं देती है। केवल मात्र इस प्रकार का उत्तर वह दे देती है कि राज्य सरकारें इसके लिए कोई कार्यवाही नही कर रही है।

मुझे बड़ा दुख होता है कि मेरे अपने ही क्षेत्र के मिल मालिक जो कांग्रेस (आर) के समर्थक ही नही बल्कि कांग्रेस (आर) के हैं, कांग्रेस (आर) के एम० एल० ए० हैं, उनकी दो मिलें महीदपुर और जावरा की हैं उन दोनों मिलों पर करोड़ों रुपये से अधिक बकाया है जिस का अभी तक पेमेंट नही हुआ है। मैं किसी खास पोलिटिकल पार्टी की बात नही करना चाहता कि इस पार्टी या उस पार्टी से उन का सम्बन्ध है, लेकिन मिल मालिकों की यह दशा है कि प्राय: वह इस प्रकार पेमेंट नही करते हैं। मेरा यह कहना है कि केवल इसी आधार पर इस प्रश्न को नहीं सोचना चाहिए कि मिल मालिक किसानों का पेमेंट नही कर रहे हैं बल्कि उससे जो परिणाम आ रहा है उसके ऊपर भी ध्यान देना चाहिए। किसानों के अन्दर यह भावना जागृत हो रही है कम से कम मैं अपने मध्य प्रदेश की बात कहता हूं कि वह गन्ना न बोयें और अगर वह गन्ना नही बोते हैं या निरुत्साहित होते है तो एक प्रकार से राष्ट्रीय हानि होगी। किसान गन्ने का खेत जोतते हैं, तैयार करते हैं, मेहनत करते हैं किन्तु

समय पर रुपया न मिलने से उसके स्थान पर दूसरी फसल बोने के लिए बाध्य हो रहे हैं, इस लिए कि उन का समय पर पेमेंट नहीं हो रहा है। केवल इतना ही नहीं कि वह गन्ने की कीमत रुपयों में नही देते हैं बल्कि कई बार किसानों को बाध्य किया जाता है कि तुम पैसे के बदले शुगर की बोरियां ले लो। हमारे यहां की जो शुगर है उसका भाव 190 और 180 रुपये क्विंटल है और महाराष्ट्र की शुगर का 150 और 160 का भाव है। तो उसको वह 180 और 190 के भाव पर देने का प्रयत्न करते हैं और वह शुगर किसानों को मजबूरन लेनी पड़ती है, इस लिए कि उनको समय पर पैसे नही मिलते। इतना ही नहीं हमारे यहां के मिल मालिको ने उन को गेहूं तक लेने के लिए बाध्य किया। छः छः और आठ आठ महीने किसान को पेमेंट के लिए बार बार चक्कर कटाते रहते है।

मैं निवेदन करना चाहूंगा कि एक तरफ तो इस तरह वह किसानों का भुगतान नहीं करते है और दूसरी तरफ उन चीनी मिलो के मालिकों को लाखों रुपया सरकार द्वारा कर्ज दिया जा रहा है। अभी अभी हमारी जानकारी में यह आया हैं कि मध्य प्रदेश की मिलों को इस बात के लिए लाखों रुपया दिया गया कि किसानों को पेमेंट वह करें। लेकिन जहां तक सदन में बात आई है उससे यही मालूम पड़ता है कि उसका उपयोग वह गन्ना उत्पादको और किसानों का पेमेंट करने मे नही कर रहे है। गन्ना उत्पादक ठीक तरह से गन्ने का उत्पादन कर सकें, अच्छा बीज ला सकें और उससे गन्ने का अच्छा उत्पादन कर सकें इसके लिए वह पैसा वह नहीं देते हैं बल्कि उसका उपयोग वह अपने निजी कार्यों के लिए करते हैं और आज भी गन्ना उत्पादकों की यही दशा है। वह हड़तालें करते हैं, प्रदर्शन करते हैं, कलेक्टर को मेमोरेंडम देते हैं, राज्य सरकारों को मेमोरेंडम देते हैं। लेकिन कानून होते हुए भी उस का उपयोग नहीं किया जाता। कानून है कि यदि कोई गन्ना कानून का उल्लंघन करता है तो उस मिल मालिक को या फैक्ट्री के प्रबन्धक को प्राजिक्यूट किया जा सकता है। उस के ऊपर दण्ड है, 6 मास का कारावास है। लेकिन केवल इस आधार पर कि वे रूलिंग पार्टी को सपोर्ट करते हैं, कहीं वह उनसे समर्थन हटा न लें, केवल इस आधार पर वह उनके खिलाफ कोई कानूनी कार्यवाही नही करते। कानूनी कार्यवाही करने में हिचकते हैं।

मैं यह निवेदन करूंगा कि इस प्रश्न को केवल इस आधार पर नहीं सोचना चाहिये कि पेमेंट समय पर नही दिया तो किसानों को नुकसान होगा। बल्कि यह कि गन्ना कैश क्राप मानी जाती है और किसान सारे का सारा जो उस का दायित्व होता है, राजस्व की अदायगी होती है, बैंकों का क्रेडिट अदा करना होता है, उस के लिए वह इस पर निर्भर होता है। अगर इस फसल का पैसा वह समय पर नही पाता है तो किस प्रकार से वह किसान अपने दायित्वों को पूरा कर सकेगा, अगली फसल की व्यवस्था किस प्रकार से कर पायेगा और सरकार का जितना देना है वह कैसे दे सकेगा?

तो मैं यह निवेदन करूंगा कि यह अनेक मिलों का मामला है। केवल उत्तर प्रदेश की ही नहीं, मध्य प्रदेश की भी समस्या है। मध्य प्रदेश का जैसा मेने निवेदन किया करोड़ों रुपया बकाया होने पर भी राज्य सरकार कोई ठोस कदम उनके खिलाफ नही उठा पाती। ठोस कदम उठाने के लिए बार बार निवेदन किया लेकिन फिर भी कोई ठोस कदम नही उठाया। राज्य सरकारों को आप प्रतिबन्धित करें। यदि आप का कानून इस बात के लिए किसानों को बाध्य करता है कि जोन सिस्टम के कारण वे अपना गन्ना गन्ना मिलों को दें, तो आप देखिये कि उन्हें 14 दिन के अन्दर पेमेंट होता हैं या नहीं होता है। अगर नहीं होता है तो आप देखें कि किसानों को पेमेंट ब्याज के

[श्री लक्ष्मी नारायण पांडे]

साथ मिलता है या नही मिलता है, अगर नही मिलता है तो आप कानून के अनुसार उनके खिलाफ कार्यवाही करे । मैं जानना चाहता हूं कि अगर उनको व्याज के साथ पेमेंट नही मिलता हैं तो आप उन के खिलाफ क्या कार्यवाही करने जा रहे है या राज्य सरकार उनके खिलाफ क्या कार्यवाही कर रही है ? मैं चाहता हूं कि आप इनके वारे में पूरी जानकारी प्रस्तुत करें ताकि हम आश्वस्त हो सके कि वास्तव में किसानों के हितो में आप कोई कार्यवाही कर रहे हैं, अन्यथा यह सब दिखाने-मात्र की बात होगी कि आप किसानों का हित चाहते है, केवल शब्दो में चाहते हैं वास्तव में कोई कदम नहीं उठाना चाहते है ।

अन्त में मैं निवेदन करना चाहता हूं—यदि आप इस प्रकार की व्यवस्था नही करने जा रहे हैं तो मैं सुझाव रखूंगा—जैसाकि हमारे क्षेत्र के गन्ना उत्पादकों ने अनुरोध किया है कि जोन बन्दी को समाप्त कर दिया जाय ताकि वे स्वतन्त्र हों, जिसको चाहे अपने गन्ने को दे, मिल वालों को दे या खांडसारी बनाये या उस गन्ने को अन्यथा काम मे लाये ताकि उनको गन्ने का पैसा फौरन मिल सके, जिसको वे बड़े परिश्रम के साथ पैदा करते है । उन को गन्ने का पैसा इस लिये नही मिल रहा है कि जो कानून का संरक्षण उन्हे प्राप्त हैं, उनको देने मे आप असमर्थ रहे हैं, असफल रहे हैं और इस कारण असमर्थ है कि मध्य प्रदेश की अधिकांश गन्ना मिलें वहां कांग्रेस को, वहा की रूलिंग पार्टी को हर समय सहायता देती हैं, इस लिए आप मिल वालों का सरक्षण करते हैं, किसानों की सहायता नहीं करते हैं, उनका गला घोटा जा रहा है । इस लिए मैं चाहता हूं कि आप उन को उचित संरक्षण प्रदान करे ताकि उनको समय पर गन्ने का पैसा मिल सके ।

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI ANNASAHIB P. SHINDE): I am thankful to the hon. Members who have been good enough to raise a discussion on a very important subject touching lakhs and millions of farmers in this country.

You might be aware that only two days earlier as a result of the suggestion from Hon'ble Speaker I made a statement before this august House. I appreciate the concern of the hon. Members in regard to arrears of sugar cane price by the sugar factories and it has been the Government of India's view that the cane grower should not suffer for no fault of his.

Unfortunately, this year the arrears of sugar cane prices have accumulated to an extent which is almost a frightening figure I quoted a figure two days earlier in a statement which I made on the floor of this House. I have always been giving some thought to this problem. I find that these cane-growers deliver the cane to the factory and I think as far as the sugar-cane sale is concerned, the sale is complete at that point as soon as delivery takes place. So, what are the difficulties of the producers later on? Whether they are in a position to dispose of the sugar stocks, etc. these matters are of no concern whatsoever for the cane-growers. But, unfortunately, in this country, over a period certain conventions are developed and the sugar-cane growers suffer and it is my experience for instance—I have been here for the last 8-9 years—I find every year, whether there are stocks of sugar or no stocks—this year some of the factory-owners are making an excuse that stocks have accumulatad—they are unable to pay and that the credit provision has not been adequate. But what about years when stocks of sugar were not there and when even the partial de-control was introduced, the free sale sugar was getting quite an attractice price? I found that even in those years some of the factory-owners defaulted. I think there are quite a large number of black sheep in the sugar industry.

SHRI N. N. PANDEY: *Only to evade* sugar mills nationalisation.

SHRI ANNASAHEB P. SHINDE: As far as the statutory provision is concerned and to the extent it lies within the Government of India's power, our position is very

clear. For instance, the Sugar Cane Control Order which has been issued under the Esstential Commodities Act stipulates that the sugar cane price has to be paid within 14 days from the date of delivery of sugar cane and if the sugar cane price is not paid as stipulated in the Sugar Cane Control Order, then this can be recovered as arrears of land revenue by resorting to coercive methods. But this has to be done by the State Government.

On the last occasion when some hon. Members raised this subject for discussion, we tried to give some thought to this problem. We thought that the Centre should also enact some law in addition to the laws which are already enacted by some of the State Governments.

Unfortunately, not all State Governments have enacted laws. It is my request to all State Governments that they should make appropriate laws in their own State for recovery of arrears of sugarcane dues or resorting to coercive measures of necessary, and also for charging interest if there is a default. I was referring to the point that we also tried to give some thought to this problem and whether such a law can be enacted. In the Ministry we were examining the position whether it would be possible for us to have a Central law also so that the hands of the State Governments will be strengthened and even then, we could ourselves take some steps from here. We consulted the Law Ministry in this regard.

The Law Ministry, unfortunately, has advised us to the contrary. They said, under the Essential Commodities Act, under which this Sugarcane Control Order was passed, it is not feasible and it would not be proper to make such a law. They actually said that it is not competent for the Centre to enact any such law. And, therefore, I could not proceed further.

May I say, Sir, that I appreciate the concern expressed by hon. Members ? The hon. Member, Shri Genda Singh ji, was good enough to come to our Ministry and discuss this matter with me. I felt the urgency of the problem. I therefore feel that there is need to make further exploration in this field. I want to seek the advice of cane-growers' representatives. I want to seek the advice of hon. Members here who have been returned in quite large numbers to this House from various parts of the country and from various parties. I would like to seek their advice and I will sit with the representative of the Law Ministry to discuss thoroughly about this matter so that we, at the Centre, can also do something in the matter.

As far as the present position is concerned, I have made my request to the State Governments. Lot of inconvenience is caused to the cane growers because of non-payment of dues. It is a well-known fact that a large number of these cane-growers are small farmers. Lot of hardship is inflicted on them as a result of the non-payment of sugar-cane dues. So, State Governments should take immediate coercive measures.

Some of the factories say that credit facilities are not adequate. Only a fortnight ago we took up this matter with the Reserve Bank of India. The Reserve Bank of India has been good enough to appreciate the difficulties represented to them by us. Therefore, the Reserve Bank of India has agreed to this. Last year the maximum credit limit sanctioned to sugar industry was Rs. 254 crores. Because there has been some addition to the stock, the Reserve Bank has now agreed that the credit limit of these factories can be increased to the tune of Rs. 275 crores. That means, Rs. 21 crores more now. This has been the recent understanding with the Reserve Bank of India. We also took up the other matters, with the Reserve Bank of India. The following understanding has been arrived at with the Reserve Bank of India :

> In view of the cane dues position the Reserve Bank would consider advising the commercial banks to continue to extend credit aggregating to Rs. 275 crores for some months after the peak is reached by reduction of margins of and/or entertaining of requests for enhanced limits against other securities.
>
> Commercial banks would be advised to value sugar at the levy price for purposes of calculating the margin.
>
> If particular sugar factories were in acute difficulties but if their overall financial position was sound, some measures of relief might be considered for them.

So, this has been the understanding arrived at with the Reserve Bank of India and the representative of my Ministry. In

[Shri Annasaheb P. Shinde]

this meeting even the Banking Department of the Finance Ministry was represented. As a result of this understanding it will be possible now for the sugar industry to pay the arrears of sugar-cane price forthwith. I don't find any justifiable excuse for refusing the payment of cane dues.

श्री गेंदा सिंह : यह रुपया भी ले जाकर दूसरे कामों में न खर्च कर डालें, इस की क्या गारण्टी है ?

SHRI ANNASAHEB P. SHINDE: That has been also a matter which has been under examination...

श्री एम० रामगोपाल रेड्डी (निजामाबाद) : अगर प्राब्लम्स है तो सबके लिए एक हैं। कोआपरेटिव शुगर फैक्ट्रीज पूरा पूरा पेमेंट 14 दिन के अन्दर दे रही है, आन्ध्र प्रदेश में गवर्नमेंट फैक्टरी भी पूरा पूरा पेमेंट दे रही है लेकिन प्राइवेट फैक्टरीज नहीं दे रही है तो उसके ऊपर ध्यान दिया जाये।

SHRI ANNASAHEB P. SHINDE Mr. Genda Singh was referring to this matter. I think Mr. Kalyanasundaram was very unfair to me when he said that payment of sugar-cane price is made in time because I come from Maharashtra. It was not the reason. There are large number of them which are cooperatives. In Gujarat for instance, all factories are cooperative factories.

It was very unfair on the part of some hon. Members to have brought in unnecessarily matters of political controversy. As far as Shri Anand Singh is concerned, I have great respect for him. I have known him as a spokesman of the cane-growers. Therefore, I think that his coming here is a wel come thing, to whatever party he may belong, because we shall be having the benefit of his advice. He was very unfair to us when he said that the slogan of nationalisation was used only for election purposes...

SHRI ANAND SINGH : I was expecting this to be referred to in the President's Address, but it was not there.

SHRI ANNASAHEB P. SHINDE: Shri Anand Singh is a intelligent Member, and he should know that as soon as this problem came up, the Government of India had appointed a Sugar Industry Commission to go into this problem of nationalisation.

SHRI S. M. BANERJEE (Kanpur): Shri Genda Singh is here. Why should he not ask him ? He knows everything about it.

SHRI ANNASAHEB P. SHINDE: Let me complete what I was going to say. As far as the individual State Governments are concerned, we have conveyed it to the State Government tha if any State Government wants to nationalise the sugar industry, we would have no objection, and we would not come in the way

SHRI ANAND SINGH : Not objecting is one thing, but doing it is another thing.

SHRI ANNASAHEB P. SHINDE. The hon. Member's own party was the ruling party in his State, and it was for that party to have taken measures towards nationalition.

SHRI S. M. BANERJEE : Shri Kamalapati Tripath is going to the Chief Minister of UP. So, let the Congress (R) implement its own decision.

SHRI ANNASAHEB P. SHINDE : My only limited submission is that in the context of this limited subject of arrears to be paid to the cane-growers, these charges and counter charges should not have been made. One hon. Member also said that the sugar factories were in league with the Congress (R) and that was why ..

श्री इसहाक सम्भली (अमरोहा) : जब आप यह कहते हैं कि सेंट्रल गवर्नमेंट इसके बारे में सोच रही है तो जब करोड़ों रुपयें बाकी हैं और चूंकि स्टेट्स ने उस के लिए ऐसे कानून नहीं बनाये तो क्यों नहीं आप आर्डिनेंस जारी कर देते ? आज हाउस खत्म हो रहा आखिर क्या डिफिकल्टी है आप आसानी से वहां के लिए आर्डिनेंस जारी कर सकते हैं।

[جب آپ یہ کہتے ہیں کہ ریاستیں [illegible] اس کے بارے میں سوچ رہی
ہے تو جب کروڑوں روپے باقی ہیں [illegible] چونکہ اسٹیٹس نے اس کے لیے
ایسے قانون نہیں بنائے۔ تو کیوں نہیں آپ آرڈیننس جاری کر دیتے۔ آج
[illegible] آپ آسانی سے وہاں کے لئے
آرڈیننس جاری کر سکتے ہیں]

SHRI ANNASAHEB P. SHINDE : The hon. Member should appreciate that we are a constitutional government, and we have to rule according to the Constitution. Resorting to coercive measures for the recovery of arrears of sugarcane price is exclusively at the moment within the jurisdiction of the State Governments, and we are not coming in the way of the State Governments' resorting to coercive measures for the recovery of the arrears of sugarcane prices. I have already submitted that we have requested all the State Governments to enact the necessary laws. But I have also made the additional submission that we ourselves are trying and would try to explore the possibilities of whether we can have an additional Central law to strengthen the hands of the State Governments.

SHRI SHIVAJI RAO S DESHMUKH (Parabhani) : The hon. Minister owes an explanation to the House on one point. If with a constitutional government, the Union Legislature is supposed to be competent to enact legislation making it obligatory for the farmer to part with his produce, the same legislature cannot be held to be incompetent to make the factory owners pay the arrears of cane prices.

SHRI ANNASAHEB P. SHINDE . I know that my hon. friend is a lawyer, and I shall consult him also His legal acumen and legal knowledge will be taken advantage of, and we shall consult him also.

My hon. friend Shri Jyotirmoy Basu is not here. He made some allegations and then left the House, as is usual with him. He made an allegation that in the pre-election days, as soon as Parliament was dissolved, the free sale sugar quantities were raised. But I would like to submit that the prices of free sale sugar are not ruling in any way higher than the controlled prices except in some zones. Moreover this was a decision or the concensus which was arrived at the Chief Minister's Conference which was held a few months earlier, and it was only implemented later on, and even a statement was made in this House in this behalf Therefore, false allegations should not have been unnecessarily made by my hon. friend Shri Jyotirmoy Basu.

This in short is the position. Since it is quite late already, I need not go into the details. I have full sympathy with the cane-growers, and I am thankful to my hon. friend for having raised this discussion.

MR. DEPUTY-SPEAKER : The Lok Sabha will now stand adjourned *sine die*.

20.39 hrs.

The Lok Sabha then adjourned sine die.

Printed at Akashdeep Printers, 20 Darya Ganj, Delhi-.